N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay,** which has come into effect from 06.06.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 13.06.2022 :**

Sr. No	Sitting	Assignment	
1	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 10)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) First Appeals. (B) Second Appeals. (C) Appeals from Order.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.
2	The Hon'ble Shri. Justice **N. J. JAMADAR** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) Applications for leave to prefer Appeal of even years.	**ORIGINAL SIDE** ----

NOTE

A) The urgent mentioning and placing of matters, pertaining to the Court presided over by the **Hon'ble Smt. Justice Bharati H. Dangre** will be allowed before the Court presided over by the **Hon'ble Shri. Justice N. J. Jamadar** and vice versa.

Dated this the 8th day of June 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.